

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION NO.1660**

**TO BE ANSWERED ON MONDAY, FEBRUARY 13, 2023/MAGHA 24, 1944 (SAKA)**

**TAXES, CESSES AND SURCHARGES LEVIED ON PETROL AND DIESEL**

**1660. SHRI Y.S. AVINASH REDDY:  
SHRIMATI CHINTA ANURADHA:  
DR. BEESETTI VENKATA SATYAVATHI:**

**Will the Minister of FINANCE be pleased to state:**

- (a) the details and the amount of central excise duty and State taxes, cesses and surcharges levied and collected on per litre of petrol and diesel during each of the last five years, State/UT-wise;
- (b) whether the central tax on petrol and diesel has increased in form of cess in the last few years and if so, the details thereof and the reasons therefor;
- (c) whether such cess collected by the Government is not shared with the States and if so, the details thereof and the reasons therefor;
- (d) whether the Government proposes to share such cess with the States and if so, the details thereof and if not, the reasons therefor;
- (e) the quantity of petroleum products imported by the country during each of the last eight years; and
- (f) whether the Government has any plans to bring petroleum products under the GST and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI PANKAJ CHAUDHARY)**

(a): State/UT wise information with respect to state taxes is not centrally maintained. However, the details of total central excise duty, cesses and surcharges levied and collected per litre on petrol and diesel, in the last five years, is as under:

(inRs.)

<b>Time period</b>	<b>Petrol</b>	<b>Diesel</b>
5 <sup>th</sup> Oct,18 to 6 <sup>th</sup> Jul,19	17.98	13.83
6 <sup>th</sup> Jul,19 to 14 <sup>th</sup> Mar,20	19.98	15.83
14 <sup>th</sup> Mar,20 to 6 <sup>th</sup> May,20	22.98	18.83
6 <sup>th</sup> May,20 to 2 <sup>nd</sup> Feb,21	32.98	31.83
2 <sup>nd</sup> Feb,21 to 4 <sup>th</sup> Nov,21	32.90	31.80
4 <sup>th</sup> Nov,21 to 22 <sup>nd</sup> May,22	27.90	21.80
22 <sup>nd</sup> May, 22 till date	19.90	15.80

(b) In the last 2 years, the Road and Infrastructure Cess (RIC) on petrol and diesel have been reduced by Rs. 13 per litre on petrol and Rs 15 per litre on Diesel. No change has been made in other cesses.

(c) and (d) As per Article 271 of the Indian Constitution, all taxes and duties, except cesses levied for specified purposes, shall be distributed between the Union and the States. Devolution to State Governments is made out of the Basic Excise Duty component on the basis of the formula prescribed by the Finance Commission from time to time. The various Cesses collected by the Central Government is *inter alia* used for funding various Centrally Sponsored schemes, whereby funds are transferred to the States for implementing these schemes for the development of States.

(e) Import data for petroleum products is given as under:

(in '000 Metric Tonnes)

Year	Crude Oil	Motor Spirit	High Speed Diesel	Aviation Turbine Fuel
2015-16	202850	1012	177	286
2016-17	213932	476	1008	338
2017-18	220433	174	1361	300
2018-19	226498	670	555	259
2019-2020	226955	2146	2796	65
2020-21	196461	1351	648	0
2021-22	212382	671	75	0
2022-23 (Arp-Dec)	172390	1069	313	0

Source: PPAC, MoPNG

(f): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the States are also represented, has not made any recommendation for inclusion of these goods under GST.

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